

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal(AT)(Insolvency) 266 of 2018**

**IN THE MATTER OF:**

**Tata Motors Finance Solutions Ltd.**

**...Appellant**

**Vs**

**M/s Varanasi Auto Sales Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. V. Prakash, Senior Advocate, with Mr. Amarjit Singh Bedi and Mr. M. Venkat Subramaniam, Advocates.**

**For Respondent: Mr. Samirendu Patra, Advocate**

**ORDER**

**16.07.2018** Learned Counsel appearing on behalf of the Appellant submits that Appellant has instructed not to press the appeal for the present, as the appellant intends to press its claims at appropriate time on completion of moratorium before the appropriate forum or the successful resolution applicant.

In view of prayer made on behalf of the Appellant and plea as taken, we are not deciding the appeal on merit. The appeal stands disposed of with the liberty aforesaid. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*Akc/gc*